

tration, have been made eligible for appointment to the vacancies reserved for such candidates, irrespective of the rank obtained by them in the competitive examination. It has also been provided that if a sufficient number of candidates belonging to these communities are not available for filling all the vacancies reserved for them on the results of a particular examination, the balance will be carried over and added to the reserved quota of vacancies for the next examination.

#### INDUSTRIAL MANAGEMENT SERVICE ETC.

\*901. **Shri M. L. Agrawal:** Will the Minister of Home Affairs be pleased to refer to the reply given to starred question No. 134 on the 25th August, 1954 and state:

(a) whether the schemes for establishing the 'Statistical and Economic Advisory Service' and 'Industrial Management Service' have since been finalised; and

(b) if so, the details of the schemes?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) and (b). The schemes have not yet been finalised. The matters are still under consideration.

#### ALL-INDIA COUNCIL OF SPORTS

\*909. **Dr. J. N. Parekh:** Will the Minister of Education be pleased to state:

(a) whether an All-India Council of Sports has been formed by Government; and

(b) if so, the composition and functions thereof?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) Yes.

(b) A copy of the Resolution is placed on the Table of the House. [See Appendix IV, annexure No. 29.]

#### STENOGRAPHERS' TEST

\*911. **Sardar A. S. Saigal:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Steno-

graphers' test conducted by the U.P.S.C. could not be held on the 23rd and 24th November, 1954;

(b) whether it is a fact that another examination will be held in the near future; and

(c) if so, how it will affect those who have already taken the examination?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) It has been ascertained from the Union Public Service Commission that the Stenographers' test was held by the Commission according to the schedule previously, announced.

(b) and (c). Do not arise.

#### सैनिकों की पेंशन

\*९१२. **श्री एम० एल द्विवेदी :** क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) सेना के अनियमित अधिकारियों को पेंशन की सुविधायें देने के प्रश्न के सम्बन्ध में सरकार ने क्या निर्णय किया है ;

(ख) इन अधिकारियों को ये सुविधायें कब से मिलने लगेंगी ; और

(ग) क्या वही निर्णय उन लोगों के सम्बन्ध में भी लागू किया जायेगा जो पहले सेवा से अवकाश प्राप्त कर चुके हैं ?

**The Minister of Defence Organisation (Shri Tyagi):** (a) to (c). The question of revising the existing terms for the grant of pension/gratuity to non-regular officers including Emergency Commissioned Officers, Temporary and Short Service Commissioned Officers, has been engaging the attention of the Government for some time past. Certain decisions in this respect have now been reached, and orders are likely to be issued shortly. The liberalized pension/gratuity terms for non-regular officers will apply to those who are released, invalidated or died while on the active list, on or after the 1st June 1953, and who fulfil the prescribed conditions.